

Statement

Total number of hoarders, blackmarketeers food adulterators who were in jail custody as on 30th November, 1973 or being prosecuted

Sl. No.	Name of the State/ Union Territory	Number of persons in Jail Custody under MISA, DIR and other Acts	Number of persons being prosecuted under DIR and other Acts
1	2	3	4
1.	Andhra Pradesh	14	606
2.	Assam	3	162
3.	Haryana	2	133
4.	Himachal Pradesh	Nil	39
5.	Kerala	Nil	130
6.	Maharashtra	1	1943
7.	Manipur	Nil	3
8.	Orissa	4	45
9.	Punjab	Nil	312
10.	Tamil Nadu	7	845
11.	Tripura	Nil	56
12.	Uttar Pradesh	7	369
Union Territory Administrators			
1.	Andaman & Nicobar	Nil	12
2.	Dadra & Nagar Haveli	Nil	5
3.	Delhi	Nil	303
4.	Goa Daman & Dju	Nil	63
5.	Pondicherry	Nil	21

(a) According to the information received so far from various State Governments action against hoarders black-marketeers, etc. has not been stopped but is continuing under the laws.

(b) Information in respect of States of Bihar, Gujarat, Jammu & Kashmir, Karnataka, Madhya Pradesh, Rajasthan and West Bengal and the Union Territory of Chandigarh is incomplete. The matter is being pursued.

(c) Information under Col. III relates only to the number of persons in jail custody on a particular date. As evidence from the figures of persons being prosecuted in Col. IV, even in respect of the States/Union Territories where nil information is indicated under Col. III, action has been taken under the various Acts.

(d) The smaller States and Union Territories viz., Meghalaya, Nagal and Arunachal Pradesh, Lakshadweep and Mizoram have furnished information under Columns III to IV as on 30-11-1973.

Raising of Retirement Age of Government Employees

*211. SHRI PRABODH CHANDRA: Will the PRIME MINISTER be pleased to state whether Government propose to raise the retirement age of their employees from 58 to 60 years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIVAS MIRDHA): No, Sir.

Changes in Crossbar Exchange

*212. SHRI M. RAM GOPAL REDDY:

SHRI M. SUDARSANAM:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is a proposal with the Government to make some changes in the crossbar exchanges to improve service; and

(b) if so, the proposed changes and the expenditure involved?

THE MINISTER OF COMMUNICATIONS (SHRI K. BRAHAMANANDA REDDY): (a) Yes, Sir. Government has already taken up the upgradation work in the various crossbar exchanges in India for improving the service.

(b) The proposed improvements involve changes in circuitry, replacement of components and adding of new components. The expenditure involved to upgradation of about 1.5 lac lines of local and trunk crossbar exchanges is approximately Rs. 4 crores, which work out to about Rs. 260 per line.

Safety of Nuclear Power Projects

*213. SHRI SATYENDRA NARAYAN SINHA: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether the Government are aware that a recent study of nuclear power projects in the United States has raised grave doubts about the safety factor in these projects;

(b) if so, whether the Indian Government have called for a similar study of nuclear power projects in India; and

(c) if so, the results thereof?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): (a) Yes, Sir.

(b) and (c). The safety aspects of nuclear power projects are kept constantly under review by the Department of Atomic Energy in the light of developments in nuclear technology and safety science, and stringent norms in this regard are adopted in the design and construction of these projects. In view of this and the comparatively slow pace of development of nuclear power in the country, there is no cause for any undue concern about safety aspects of nuclear power projects.

स्वतंत्रता सेनानियों को भ्रंडमान की यात्रा

*214. श्री रामाबतार शास्त्री : क्या गृह मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या जनवरी-फरवरी, 1974 में स्वतन्त्रता सेनानियों का एक दल भ्रंडमान में उस जेल को देखने के लिये गया था जहां उन्होंने अपनी कारावास की भ्रवधि गुजारी थी; यदि हां, तो वहां जाने वाले स्वतन्त्रता सेनानियों के नाम क्या हैं;

(ख) क्या उनकी जाने आने की व्यवस्था सरकार की ओर से की गई थी. और यदि हां तो उन पर कितना व्यय किया गया; और

(ग) क्या उनकी ओर से उसे स्मारक, के रूप में परिवर्तित करने के बारे में सरकार को कोई ज्ञापन मिला है; और यदि हां, तो तत्सम्बन्धी तथ्य क्या हैं और उस पर सरकार की क्या प्रतिक्रिया है ?

गृह मंत्रालय तथा कार्मिक विभाग में राज्य मंत्री (श्री राम निवास मिर्षा) : (क) से (ग) 390 सदस्यों के एक दल ने 26 से 29 जनवरी, 1974 तक पोर्ट ब्लेयर का दौरा किया था। इस दल में 94 स्वतन्त्रता सेनानी और बाकी उन के परिवार के सदस्य थे। इनकी यात्रा का आयोजन भ्रंडमान के भूतपूर्व राजनैतिक कैदियों के भ्रातृत्व संघ ने किया था। जो स्वतन्त्रता सेनानी पोर्ट ब्लेयर गये उनके नाम तथा अन्य विवरण इस समय उपलब्ध नहीं हैं।

इस दल की यात्रा के प्रांशिक खर्च के लिए गृह मन्त्री जी के स्वेच्छानुदान-कोष में से 10,000 रुपये की रकम भ्रंडमान और निकोबार द्वीप समूह के मुख्य प्रायुक्त को दी गई। यह सारी की सारी रकम खर्च हो गयी। इसके अतिरिक्त भारतीय जहाजरानी निगम की मार्फत स्वतन्त्रता सेनानियों और उनके परिवार के सदस्यों को कलकत्ता से पोर्ट ब्लेयर जाने और वापसी लिये किराये में आधी छूट देकर सुविधा दीके गयी।